

ITEM NO.7

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition (Criminal) No. 666/2023

MR. X

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 260992/2023 - APPLICATION FOR PERMISSION and IA No. 260986/2023 - GRANT OF INTERIM RELIEF)

Date : 04-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. C.A. Sundaram, Sr. Adv.  
Mr. Siddharth Aggarwal, Sr. Adv.  
Ms. Rohini Musa, AOR  
Mr. Nipun Katyal, Adv.  
Mr. Archit Jain, Adv.  
Mr. Dhananjay Shekhawat, Adv.  
Ms. Aishwarya Mishra, Adv.  
Ms. Kismat Chauhan, Adv.

For Respondent(s) Mr. Tushar Mehta, S.G.  
Mr. Kanu Agrawal, Adv.  
Ms. Bani D., Adv.  
Mr. Madhav Sinhal, Adv.  
Mr. A.K. Sharma, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

We have examined the prayers made in the present writ petition.

Keeping in view the principles of public international law, sovereignty, and the comity of courts, we do not think any of the prayers can be accepted/granted.

As per the writ petition, on 19.07.2023, an officer of the

Indian Embassy in Prague visited the petitioner while he was in detention. The petitioner had also approached the High Court of Delhi by way of Writ Petition (Civil) no. 11337/2023. The High Court had passed an order dated 25.08.2023 regarding the furnishing of certain details/documents.

Learned counsel appearing on behalf of the petitioner submits that the present writ petition may be treated as a representation to the Government of India.

We have taken the said statement on record. We make no comments or directions in this regard. The Government may proceed in accordance with law.

Recording the aforesaid, the writ petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR